

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 23rd DAY OF SEPTEMBER, 1999

Original Application No.695 of 1995

CORAM:

HON.MR.S.K.I.NAQVI, MEMBER(J)

Vishwa Bandhu Kammandar
Son of Late Shri Shambhu Saran
Vijeta, Supdt. Executive
R/o Moh. Mahuabagh,
district Ghazipur(U.P.)

..... Applicant

(By Advocate R.Khare)

Versus

1. Union of India, through
Secretary (Ministry of Custom & Excise)
New Delhi.
2. The Commissioner, Narcotics,
Central Narcotics Bureau,
19, Muraru, Gwalior-6, M.P.

..... Respondents

(BY Adv: Km.Sadhna Srivastava)

O R D E R (Oral)

By Hon.Mr.S.K.I.NAQVI, MEMBER(J)

No one is present for the applicant. Km. Sadhna Srivastava is present for the respondents. There was a stop order with a special mention that in case the applicant remains absent likewise the matter will be decided on the basis of pleadings on record. On that date too there was none for the applicant. In this OA the applicant has sought for direction to appoint him on compassionate ground and to quash the order dated 18.10.94 through which his prayer for appointment as such has been refused. In the counter affidavit the respondents have mentioned that the applicant was not entitled to get the benefit of appointment on compassionate ground because the post for which he applied for was to be filled after departmental test to which the applicant did not appear and no other post for which the applicant prefers to be filled directly and therefore this

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representation has been rejected. I find force in the contention of the respondents in view of the fact that no appointment can be made without fulfilling the condition for appointment where the post is to be filled by departmental test or is to be made by selection examination. The OA is dismissed accordingly without costs.

Sealey

MEMBER (J)

Dated: 23.09.1999

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